

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL



Order dated 20.11.03.

Adjourning to 27.11.03 Morayth

CA 21/02.

22..

Member (A)

4
Member (S)

Order dated 27.11.03

Adjourning to 16.12.03.

Chairman
Vice-Chairman

Member (S)

Order dated 16.12.2003

Heard the learned counsel for the parties and perused the materials available on record.

In consideration of submissions made by the learned counsel of both sides, we hereby direct the applicant to file a Representation before the Review Committee ventilating his grievance, within a period of seven days from the date of receipt of this order, against the notice of premature retirement. Upon receipt of the said representation, the as directed above, the Representation Review Committee shall dispose of the same within a period of 45 days thereafter through a reasoned and speaking order; after which the ad interim order dated 7.3.2002 shall come to an end.

For hearing a/w
on Nos 21 & 31 of
2002.

Bench

11/11/03

For hearing a/w
on Nos 21 & 31 of
2002.

Bench

15/12/03

Copy of order dt 16/12/03
issued to all the parties
by posts. The same
Copy of order issued
to the Counsel for
both side.

S.O.

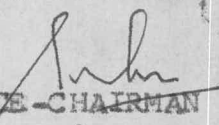
19/12/03

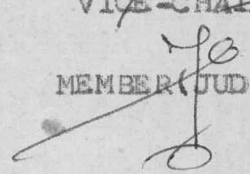
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

With this, we dispose of the O.A.
No costs.

Send copies of this order to
Respondents and free copies of this order be
handed over to the learned counsel of both the
sides.


VICE-CHAIRMAN


MEMBER (JUDICIAL)